

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 08.11.2012

The meeting No.31/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.11.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|-------------------|
| 1. | Dr. R.A. Lal, Director | R.O., T.C., Noida |
| 2. | Shri K.C. Meena, Dy. DGFT | DGFT |
| 3. | Shri Kuldeep Singh, Assistant Director | MSME |
| 4. | Shri J.D. Giri, Vice President | AEPC |
| 5. | Shri P.P. Pasricha, F.T.D.O. | DGFT |

At the outset, the Minutes of NC-V Meeting No.30/AM-13, dated 01.11.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 01.11.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.31/AM-13 dated 08.11.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 31/84-ALC3/2012

MEETING DATE : 08.11.2012

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| Case No.: 22/31/84-ALC3/2012 | Party Name: S. L. BANTHIA TEXTILES | Meet No/Date: 31/84-ALC3/2012 | Status: |
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| 1 | | INDUSTRIES PVT. LTD., | 08.11.2012 | Deferred |
| | HQ File :01/84/050/00283/AM13/ | RLA File :52/24/040/00019/AM13/ | Lic.No/Date:5210038907 28.08.2012 | Defer Date: 06.12.2012 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012. | | | | |

| 2 | Case No.:9/29/84-ALC3/2012 | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred | | | | | | | | | | |
|--|------------------------------------|-------------------------------------|--|-----------------------------------|-------|----------------|-----------------|-------------|------------------|----|-----------------------------------|---------------|-------------|---------------|
| | HQ File :01/84/050/00255/AM13/ | RLA File :35/24/040/00011/AM13/ | Lic.No/Date:3510039251 12.09.2012 | Defer Date: 06.12.2012 | | | | | | | | | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the weight of the export product in Kgs. in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 06.12.2012. | | | | | | | | | | | | | | |
| 3 | Case No.:12/31/84-ALC3/2012 | Party Name: KANPUR PLASTIPACK LTD | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | | | | | | | | | | |
| | HQ File :01/84/050/00273/AM13/ | RLA File :06/24/040/00020/AM13/ | Lic.No/Date:0610028918 12.09.2012 | : | | | | | | | | | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | | | | | | | | | | | |
| <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Polypropylene multi filament yarn</td><td>5,00,000 Kgs.</td><td>PP Granules</td><td>5,25,000 Kgs.</td></tr> </tbody> </table> | | | | | S.No. | Export Product | Export Quantity | Import item | Quantity allowed | 1. | Polypropylene multi filament yarn | 5,00,000 Kgs. | PP Granules | 5,25,000 Kgs. |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed | | | | | | | | | | |
| 1. | Polypropylene multi filament yarn | 5,00,000 Kgs. | PP Granules | 5,25,000 Kgs. | | | | | | | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | | | | | | | | | | | |

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| Case No.:25/31/84-ALC3/2012 | Party Name: RENFRO INDIA PRIVATE LIMITED | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | |
| HQ File :01/84/050/00286/AM13/ | RLA File :31/83/040/00108/AM13/ | Lic.No/Date:3110055819 17.09.2012 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Knitted socks made of Wool, Nylon, Elastane/ Polyester (Net weight of wool-3926.821 Kgs., Nylon-2770.479 Kgs., Elastane-637.062 Kgs., Polyester-8.844 Kgs.) Equivalent-74166 pair | 7342.430 Kgs. | Wool Yarn | 4123.00 Kgs. (inclusive 5% wastage) |
| | | | Nylon Yarn | 2909.00 Kgs. (inclusive 5% wastage) |
| | | | Polyester yarn | 9.00 Kgs. (inclusive 5% wastage) |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| 5 | Case No.:7/31/84-ALC3/2012 | Party Name: GAURAV INTERNATIONAL | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00268/AM13/ | RLA File :05/23/040/00235/AM13/ | Lic.No/Date:0510335088 18.09.2012 | Defer Date: 06.12.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012. | | | |

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| 6 | Case No.:8/31/84-ALC3/2012 | Party Name: GAURAV INTERNATIONAL | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00269/AM13/ | RLA File :05/23/040/00227/AM13/ | Lic.No/Date:0510335094 18.09.2012 | Defer Date: 06.12.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

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| 7 | Case No.:16/31/84-ALC3/2012 | Party Name: ELEGANT OVERSEAS | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00277/AM13/ | RLA File :05/23/040/00236/AM13/ | Lic.No/Date:0510335122 18.09.2012 | Defer Date: 06.12.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the requirement of 1 st import item in sq. meter in support of the proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 06.12.2012. | | | |

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| 8 | Case No.:19/31/84-ALC3/2012 | Party Name: CHIRIPAL INDUSTRIES LTD. | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00280/AM13/ | RLA File :08/24/040/00201/AM13/ | Lic.No/Date:0810115374 25.09.2012 | Defer Date: 06.12.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the weight of base fabric, weight of flock fabrics in Kg. term, manufacturing process of export product, stage-wise wastage and calculation sheet in support of the proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 06.12.2012. | | | |

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| | Case No.:20/31/84-ALC3/2012 | Party Name: CHIRIPAL INDUSTRIES LTD. | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00281/AM13/ | RLA File :08/24/040/00200/AM13/ | Lic.No/Date:0810115375 25.09.2012 | Defer Date: 06.12.2012 |

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| 9 | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the weight of base fabric, weight of flock fabrics in Kg. term, manufacturing process of export product, stage-wise wastage and calculation sheet in support of the proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 06.12.2012. |
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| 10 | Case No.:18/31/84-ALC3/2012 | Party Name: THREADS (INDIA) LIMITED | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | | | | | | | | | |
|-------|---|-------------------------------------|--|--|-------|----------------|-----------------|-------------|------------------|----|----------------------|--------------|--------------------------|
| | HQ File :01/84/050/00279/AM13/ | RLA File :06/24/040/00024/AM13/ | Lic.No/Date:0610029146 27.09.2012 | | | | | | | | | | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Polyester Braid</td><td>4750.00 Kgs.</td><td>100% Polyester Grey yarn</td><td>4893.00 Kgs. (inclusive 3% wastage)</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | | S.No. | Export Product | Export Quantity | Import item | Quantity allowed | 1. | 100% Polyester Braid | 4750.00 Kgs. | 100% Polyester Grey yarn |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed | | | | | | | | | |
| 1. | 100% Polyester Braid | 4750.00 Kgs. | 100% Polyester Grey yarn | 4893.00 Kgs. (inclusive 3% wastage) | | | | | | | | | |

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| 11 | Case No.:21/31/84-ALC3/2012 | Party Name: J. S. CORRU PACK PVT LTD | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00282/AM13/ | RLA File :34/24/040/00174/AM13/ | Lic.No/Date:3410035265 01.10.2012 | Defer Date: 06.12.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012. | | | |

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| 12 | Case No.:2/27/84-ALC3/2012 | Party Name: CHHATARIYA FIRETECH INDUSTRIES, | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00244/AM13/ | RLA File :03/94/040/00341/AM13/ | Lic.No/Date:0310711370 03.10.2012 | Defer Date: 06.12.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee, after deliberations decided to await the same. The case stands for re-listing on 06.12.2012. | | | |

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| Case No.:9/31/84-ALC3/2012 | Party Name: GAURAV INTERNATIONAL | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | |
| HQ File :01/84/050/00270/AM13/ | RLA File :05/23/040/00258/AM13/ | Lic.No/Date:0510336416 04.10.2012 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Ladies shirt made of 75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10%, Style No.CWH312 | 5800 Nos. | 75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10% | 11,716 Sq. meter |
| 2. | Ladies shirt made of 75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10%, Style No.CWH521 | 2000 Nos. | 75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10% | 3700 Sq. meter |
| 3. | Ladies shirt made of 75% Cotton 25% Silk bleached woven fabrics, GSM-38+/-10%, Style No.CWH322 | 850 Nos. | 75% Cotton 25% Silk bleached woven fabrics, GSM-38+/-10% | 2210 Sq. meter |

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|--|--|-----------|--|----------------|
| 4. | Ladies Top made of 75% Cotton 25% Silk bleached woven fabrics, GSM-38+/-10%, Style No.CW1140 | 2850 Nos. | 75% Cotton 25% Silk bleached woven fabrics, GSM-38+/-10% | 4218 Sq. meter |
| The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| 14 | Case No.:14/31/84-ALC3/2012 | Party Name: ACHIEVER APPARELS PVT. LTD., | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00275/AM13/ | RLA File :05/23/040/00261/AM13/ | Lic.No/Date:0510336513 04.10.2012 | Defer Date: 06.12.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the samples for both export products to enable the Committee to calculate the requirement of fabric. The case stands for re-listing on 06.12.2012. | | | |

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| 15 | Case No.:17/31/84-ALC3/2012 | Party Name: E I DUPONT INDIA PVT LIMITED | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00278/AM13/ | RLA File :34/24/040/00119/AM13/ | Lic.No/Date:3410035302 05.10.2012 | Defer Date: 22.11.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link up this case with other similar cases of applicant firm. The case stands for re-listing on 22.11.2012. | | | |

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| Case No.:15/31/84-ALC3/2012 | Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD. | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | |
| HQ File :01/84/050/00276/AM13/ | RLA File :05/24/040/00244/AM13/ | Lic.No/Date:0510336871 09.10.2012 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Infant Skirts made of 100% Polyester knit solid dyed fabrics, GSM-40+/-10% (variation) with Indian lining and diaper, Style No. 347403/ 493947/363878 | 3037 Nos. | 100% Polyester knit solid dyed fabrics, GSM-40+/-10% (variation) | 4244 Sq. meter |
| 2. | Girls Skirts made of 100% Polyester knit solid dyed fabrics, GSM-40+/-10% (variation) with Indian lining, Style No. 347403/ 493947/ 363878 | 8746 Nos. | 100% Polyester knit solid dyed fabrics, GSM-40+/-10% (variation) | 12,924 Sq. meter |
| The GSM should match in both import and export. | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| | Case No.:11/31/84-ALC3/2012 | Party Name: GAURAV INTERNATIONAL | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved |
| | HQ File :01/84/050/00272/AM13/ | RLA File :05/23/040/00273/AM13/ | Lic.No/Date:0510337067 11.10.2012 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details | | | |

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|--|------------------|
| 1. | Ladies Top made of 43% Cotton 28% Modal 25% Nylon 4% Spandex dyed knitted fabric, GSM-320+/-10%, Style No. LEONA 00601929 | 1900 Nos. | 43% Cotton 28% Modal 25% Nylon 4% Spandex dyed knitted fabric, GSM-320+/-10% | 802.00 Kgs. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.: 3/31/84-ALC3/2012 | Party Name: SRF LIMITED | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| HQ File :01/84/050/00264/AM13/ | RLA File :04/24/040/00117/AM13/ | Lic.No/Date:0410140459 12.10.2012 | Defer Date: 22.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 22.11.2012.

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| Case No.: 6/31/84-ALC3/2012 | Party Name: RICHA & CO | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| HQ File :01/84/050/00267/AM13/ | RLA File :05/24/040/00254/AM13/ | Lic.No/Date:0510337130 12.10.2012 | Defer Date: 06.12.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample of the export product to enable the Committee to calculate the requirement of fabric. The case stands for re-listing on 06.12.2012.

| 20 | Case No.:4/31/84-ALC3/2012 | Party Name: RICHA & CO | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | | | | | | | | | |
|-------|---|---------------------------------|---|---------------------|-------|----------------|-----------------|-------------|------------------|----|---|-----------|---|
| | HQ File :01/84/050/00265/AM13/ | RLA File :05/24/040/00259/AM13/ | Lic.No/Date:0510337270 15.10.2012 | | | | | | | | | | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Vest made of 98% Cotton 2% Spandex twill printed woven fabric, GSM-215+/-10%, Style No. IC302237</td><td>5255 Nos.</td><td>98% Cotton 2% Spandex twill printed woven fabric, GSM-215+/-10%</td><td>7357 Sq. meter.</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | | S.No. | Export Product | Export Quantity | Import item | Quantity allowed | 1. | Ladies Vest made of 98% Cotton 2% Spandex twill printed woven fabric, GSM-215+/-10%, Style No. IC302237 | 5255 Nos. | 98% Cotton 2% Spandex twill printed woven fabric, GSM-215+/-10% |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed | | | | | | | | | |
| 1. | Ladies Vest made of 98% Cotton 2% Spandex twill printed woven fabric, GSM-215+/-10%, Style No. IC302237 | 5255 Nos. | 98% Cotton 2% Spandex twill printed woven fabric, GSM-215+/-10% | 7357 Sq. meter. | | | | | | | | | |

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| Case No.:10/31/84-ALC3/2012 | Party Name: GAURAV INTERNATIONAL | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved |
| HQ File :01/84/050/00271/AM13/ | RLA File :05/23/040/00274/AM13/ | Lic.No/Date:0510337271 15.10.2012 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | |

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| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|--|------------------|
| 1. | Infant Dress made of 100% Cotton embroidered dyed woven fabric, GSM-140+/-10%, Style No. 377727 | 1100 Nos. | 100% Cotton embroidered dyed woven fabric, GSM-140+/-10% | 792 Sq. meter. |
| 2. | Girls Dress made of 100% Cotton embroidered dyed woven fabric, GSM-140+/-10%, Style No. 377727 | 4734 Nos. | 100% Cotton embroidered dyed woven fabric, GSM-140+/-10% | 4602 Sq. meter. |
| 3. | Infant Top made of 100% Cotton printed woven fabric, GSM-140+/-10%, Style No. 300513 | 6000 Nos. | 100% Cotton printed woven fabric, GSM-140+/-10% | 2940 Sq. meter. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:24/31/84-ALC3/2012 | Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD. | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | |
| HQ File :01/84/050/00285/AM13/ | RLA File :03/95/040/00506/AM13/ | Lic.No/Date:0310712746 15.10.2012 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Flax fabric unbleached | 11,156.00 Kgs. | Flax yarn | 11,937.00 Kgs. |
| 2. | Flax fabric unbleached | 11,780.00 Kgs. | Flax yarn | 12,605.00 Kgs. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:5/31/84-ALC3/2012 | Party Name: RICHA & CO | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | |
| HQ File :01/84/050/00266/AM13/ | RLA File :05/24/040/00261/AM13/ | Lic.No/Date:0510337305 16.10.2012 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Girls skirt double layer made of 100% Nylon net dyed knitted fabric, GSM-17+/-10% with 100% Polyester dyed woven fabric, GSM-52+/-10% as lining, Style: GDR2A | 6900 Nos. | 100% Nylon net dyed knitted fabric, GSM-17+/-10% | 250.00 Kgs. |
| | | | 100% Polyester dyed woven fabric, GSM-52+/-10% | 5520 Sq. meter |
| The GSM should match in both import and export. | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| Case No.:13/31/84-ALC3/2012 | Party Name: CONCEPT CLOTHING | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved |
| HQ File :01/84/050/00274/AM13/ | RLA File :05/23/040/00262/AM13/ | Lic.No/Date:0510337295 16.10.2012 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this | | | |

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case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|-----------------|---|------------------|
| 1. | Kids jackets lace fabric contains 68% Cotton 26% Nylon 6% Rayon, GSM-120+/-10% | 8028 Nos. | Lace fabric contains 68% Cotton 26% Nylon 6% Rayon, GSM-120+/-10% | 9900 Sq. meter. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| 25 | Case No.:23/31/84-ALC3/2012 | Party Name: NEW HOSIERY IMPEX PVT. LTD. | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Deferred |
| | HQ File :01/84/050/00284/AM13/ | RLA File :02/24/040/00123/AM13/ | Lic.No/Date:0210183363 19.10.2012 | Defer Date: 06.12.2012 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012. | | | |

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| | Case No.:1/31/84-ALC3/2012 | Party Name: LAXMI FABRICS | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved |
| | HQ File :01/84/050/00262/AM13/ | RLA File :07/24/040/00305/AM13/ | Lic.No/Date:0710091625 29.10.2012 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | |

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|---|-------|--|------------------|--|------------------|
| 26 | S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| | 1. | 100% Natural Silk dyed/printed/embroidered fabrics, GSM-70, width-44/45" | 44,554 Sq. meter | 100% Natural Silk fabrics, GSM-70, width- 44/45" (Made of mainly 100% Mulberry Raw Silk, without mix of any other constituent yarns) | 45,000 Sq. meter |
| The GSM should match in both import and export. | | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | | |

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| Case No.:2/31/84-ALC3/2012 | Party Name: LAXMI FABRICS | Meet No/Date:31/84-ALC3/2012 08.11.2012 | Status: Approved | |
| HQ File :01/84/050/00263/AM13/ | RLA File :07/24/040/00304/AM13/ | Lic.No/Date:0710091626 29.10.2012 | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | 100% Natural Silk dyed/ printed/embroidered fabrics, GSM-54, width-44/45” | 44,554 Sq. meter | 100% Natural Silk fabrics, GSM-54, width- 44/45” (Made of mainly 100% Mulberry Raw Silk, without mix of any other constituent yarns) | 45,000 Sq. meter |
| The GSM should match in both import and export. | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

MANUAL AGENDA CASES

(28)

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| Case No.552 | M/s Gaurav International, Gurgaon |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/367/AM-13/DES-V |
| Ratification of input output norms against Advance Authorization No.0510334654 dated 13.09.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|--|------------------|
| 1. | Ladies Top made of 100% Polyester dyed woven fabric, GSM-93+/-10%, Style No.CATALINA-SW2H6229 | 3400 Nos. | 100% Polyester dyed woven fabric, GSM-93+/-10% | 10,506 Sq. meter |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

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| Case No.553 | M/s Neocorp International, Dhar |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/419/AM-12/DES-V |
| Ratification of input output norms in respect of Advance Authorisation No.1110026880 dated 24.02.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 22.11.2012.

(30)

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| Case No.554 | M/s Jiwanram Sheoduttarai Industries Ltd., Kolkata |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/154/AM-10/DES-V |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/60/2011-12/Hosy., dated 08.11.2012 as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|---|--------------------------|
| 1. | Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.503003) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 2.10 Sq. meter per piece |
| 2. | Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.504376) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 0.90 Sq. meter per piece |
| 3. | Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.504377) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 1.63 Sq. meter per piece |
| 4. | Ladies Trousers made of 65% Polyester 35% Combed Cotton finished fabric (Style No.601127) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 2.02 Sq. meter per piece |
| 5. | Ladies Trousers made of 65% Polyester 35% Combed Cotton finished fabric (Style No.601159) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 2.09 Sq. meter per piece |
| 6. | Ladies Trousers made of 65% Polyester 35% Combed Cotton finished fabric (Style No.608042) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 2.16 Sq. meter per piece |
| 7. | Men's Chef's jacket made of 65% Polyester 35% Combed Cotton finished fabric (Style No.196308) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 2.68 Sq. meter per piece |
| 8. | Men's Chef's jacket made of 65% Polyester 35% Combed Cotton | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, | 2.40 Sq. meter per piece |

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| | finished fabric (Style No.196310) | | colour-white | |
| 9. | Apron made of 65% Polyester 35% Combed Cotton finished fabric (Style No.196684) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 0.67 Sq. meter per piece |
| 10. | Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.504689) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 1.63 Sq. meter per piece |
| | | | 65% Polyester 35% Combed Cotton woven fabric, Rose colour | 0.07 Sq. meter per piece |
| | | | 65% Polyester 35% Combed Cotton woven fabric, colour-grey | 0.10 Sq. meter per piece |
| 11. | Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.546880) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 1.63 Sq. meter per piece |
| | | | 65% Polyester 35% Combed Cotton woven fabric, colour-grey | 0.10 Sq. meter per piece |
| 12. | Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.604669) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 1.80 Sq. meter per piece |
| | | | 65% Polyester 35% Combed Cotton woven fabric, Mint colour | 0.07 Sq. meter per piece |
| | | | 65% Polyester 35% Combed Cotton woven fabric, colour – Navy | 0.18 Sq. meter per piece |
| | | | 65% Polyester 35% Combed | 0.03 Sq. meter |

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| | | | Cotton woven fabric, colour – Red | per piece |
| 13 | Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.606104) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 1.68 Sq. meter per piece |
| | | | 65% Polyester 35% Combed Cotton woven fabric, colour – blue | 0.04 Sq. meter per piece |
| 14. | Apron made of 65% Polyester 35% Combed Cotton finished fabric (Style No.603242) | 1000 Nos. | 65% Polyester 35% Combed Cotton finished fabric, colour-white | 1.41 Sq. meter per piece |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.555 | M/s Chinar Forge Ltd., Jalandhar |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/375/AM-13/DES-V |
| Ratification of input output norms against Advance Authorisation No.0510334271 dated 11.09.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 22.11.2012.

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| Case No.556 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/181/AM-12/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510035256 dated 26.08.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under

General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510035256 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(33)

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| Case No.557 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/188/AM-12/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510035277 dated 26.08.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No. 3510035277 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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| Case No.558 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/272/AM-10/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510029268 dated 24.02.2010. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under

General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No. 3510029268 dated 24.02.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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| Case No.559 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/022/AM-12/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510033691 dated 27.04.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No. 3510033691 dated 27.04.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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| Case No.560 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/243/AM-12/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510035276 dated 26.08.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of

the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510035276 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(37)

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| Case No.561 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/189/AM-12/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510035275 dated 26.08.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510035275 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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| Case No.562 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/097/AM-11/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510030745 dated 24.06.2010. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr.

M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510030745 dated 24.06.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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| Case No.563 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/287/AM-10/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510029331 dated 02.03.2010. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510029331 dated 02.03.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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| Case No.564 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/199/AM-10/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510028513 dated 14.12.2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510028513 dated 14.12.2009. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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| Case No.565 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/189/AM-11/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510030915 dated 14.07.2010. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510030915 dated 14.07.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(42)

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| Case No.566 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/261/AM-10/DES-V |
| Enhancement of Input Output Norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No.3510029331 dated 02.03.2010, 3510030915 dated 14.07.2010, 3510035256 dated 26.08.2011 and 3510035275 dated 26.08.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan presented the samples and explained the details of the case before the Committee. The representative of the applicant firm explained before the Committee that when the technical team of DGFT visited their unit in February, 2010, the regular production was based on earlier quality specifications, only and trial run was going on for the process for higher specification which required more chemicals. The representative of the applicant firm also informed that while applying for higher quantity for new stringent specifications, they were under impression that by the time, visit of Norms Committee team takes place, they may be in a position to demonstrate new process with higher specifications and requirements of more chemicals but they could not do so. Therefore, the Committee decided the norms, based on running process which was for earlier specifications and lower requirement of chemicals.

Technical members of the Committee informed that during the spot study, the technical team physically witnessed the process and got the processing of the fabric carried out in their presence, noting down the unprocessed weight, GSM etc. of the grey and finished fabric, consumption of finishing liquor, thereby pro-rata consumption of various chemicals in such finishing liquor formulation per kg of finished fabric. The Committee corroborated these consumption data with the department's log book where past production data of processing of various lots are maintained together with consumption of finishing liquor. In its third check, the technical members tallied these consumption data with the dyes and chemicals issued from dyes and chemicals stores for the respective lots. With these three checkpoints, the data were analysed and finally the technical members reached a logical conclusion about the consumption of various chemicals per Kg. of export product. Thus, Committee does not take into cognizance only the data maintained by the unit but also physically tests the requirement by getting the process carried out in its presence. The Technical members further stated that if decision has to be taken on the basis of data certified by CA and supplied by the applicant firm, the statement and data submitted are amply clear and there is nothing for the technical members to comment upon technicalities of such data. The decision can be taken by O/o DGFT itself on the basis of data supplied by the applicant. However, Committee feels that being expensive chemicals and involvement of revenue on account of saved import duty, it would be appropriate if the foolproof method of deciding the consumption by a spot study of the team at the production facilities of the unit, is carried out.

As regards to the request of the applicant firm to make the public notice No.88/RE:2010)/2010/2009-2014 dated 27.12.2011 regarding enhancement in value cap, effective from retrospective date, committee felt that their request deserves to be considered from the date, the request for enhancement in value cap has been submitted or the early date of authorization i.e. 25.10.2007, for which committee visited their unit in February, 2010. A policy decision is required to be taken at the O/o DGFT in this matter, looking to the possibility of cases that may come for similar benefit.

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| Case No.567 | M/s Orient Clothing Co. Pvt. Ltd., Gurgaon |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/406/AM-13/DES-V |
| Fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510291829 dated 27.05.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|--|------------------|
| 1. | Babies Body suit made of 100% Cotton yarn dyed herringbone flannel fabric, GSM-136+/-5% (Style No.306571) | 7758 Nos. | 100% Cotton yarn dyed herringbone flannel fabric, GSM-136+/-5%, width-57/58" | 5175.80 yards |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.568 | M/s Orient Clothing Co. Pvt. Ltd., Gurgaon |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/405/AM-13/DES-V |
| Fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510291829 dated 27.05.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample of the export product to enable the Committee to calculate the requirement of fabric. The case stands for re-listing on 06.12.2012.

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| Case No.569 | M/s R & R Impex Pvt. Ltd., New Delhi |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/60/162/458/AM-13/EFGC(PRC)/DES-V |
| Redemption of DFIA Licence No. 0510202593 dated 17.04.2007. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that:

- i) As the question of GSM is concerned, the same has not been mentioned in the shipping bill. Therefore, the Norms Committee has no role to play in this matter.
- ii) The applicant firm's statement that GSM-125+/-10% variation of the fabric imported may be treated as GSM-95+/-10% variation in the garment exported is not technically acceptable since the GSM will have no change during the manufacturing of garment from the fabric.

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| Case No.570 | M/s Shri Lakshmi Defence Solutions Ltd., Kanpur |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/099/AM-13/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.0610027047 dated 14.05.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished any additional information in support of their proposal. In view of above, the Committee was unable to finalise the norms and decided to maintain status quo in this case.

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| Case No.571 | M/s Master Garments, Tirupur |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/368/AM-13/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3210056781 dated 04.09.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

(48)

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| Case No.572 | M/s Gaurav International, Gurgaon |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/373/AM-13/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.0510334886 dated 14.09.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith sample for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

(49)

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| Case No.573 | M/s Loyal Textiles Mills Ltd., Kovilpatti |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/136/AM-13/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.3510038573 dated 15.06.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was asked to give content of import items in export product. They have given the nature of inputs. The applicant firm should provide the weight of each input i.e. Cotton, Nylon fibre, Meta-Aramid, Para-Aramid, FR thread etc. in the export product. The case stands for re-listing on 06.12.2012.

(50)

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| Case No.574 | M/s Shahi Exports Pvt. Ltd., Faridabad |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/226/AM-13/DES-V |
| Increase in consumption of fabric to use in export product against Advance Authorization No.0510323401 dated 27.04.2012, 0510324313 dated 09.05.2012 and 0510327638 dated 18.06.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of each export product, complete justification and technical person to explain the case. The case stands for re-listing on 06.12.2012.

(51)

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| Case No.575 | M/s Radnik Exports, New Delhi |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/50/105/AM-13/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.0510327977 dated 21.06.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/85/2012-12/Hosy., dated 07.11.2012 as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|-----------------|--|--------------------------|
| 1. | Ladies Dressing Gown made of 100% Polyester dyed woven fabric, GSM-95+/-10% (Style No.24964) | 1626 Nos. | 100% Polyester dyed woven fabric, GSM-95+/-10% | 3.43 Sq. meter per piece |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

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| Case No.576 | M/s Radiant Exports, New Delhi |
| NC 31/AM-13, dt. 08.11.2012 | File No.01/84/162/358/AM-13/DES-V |
| Ratification of Input Output Norms in respect of Advance Authorization No.0510334020 dated 27.09.2012. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee agreed with the request of applicant firm and decided to defer the case for re-listing on 06.12.2012.
